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8A 317/90

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.Cherian & Mrs.Dandapani

Adjournded by  
Notice 11/9.

Heard in part. List for further arguments on 12.9.91.

11.9.91

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

12.9.91

13.9.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any. within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

13.9.1991

10.1.92

SPM & AVH

Orders pronounced in open court

10.1.92

FO issued  
O.C. in 8A.215/90

FILED

10/1/92